

SHRI SAIFUDDIN CHOUDHURY (Katwa): This is a serious matter, Sir. The Chief Minister of Bihar has declared that he will undertake fast from 29th of this month. Some message must go from this House and that should be initiated by the Minister saying that things will be taken up in right earnest and it will be decided soon and that he should not undertake fast. What is wrong in his saying that?

SHRI P. A. SANGMA: I don't like anybody going on fast.

SHRI SAIFUDDIN CHOUDHURY: Why can't you request him not to undertake fast?

SHRI P. A. SANGMA: Since I have said that I am convening the meeting of Chief Ministers including the Chief Minister of Bihar within a week, I will appeal to the Chief Minister of Bihar not to go on fast.

MR. CHAIRMAN: I think that should satisfy you all. Now Shri K. Vijaya Bhaskara Reddy to move the motion regarding constitution of the Joint Committee on Offices of Profit.

14.41 Hrs.

JOINT COMMITTEE ON OFFICES OF PROFIT

Motion re. Constitution of Committee

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI K. VIJAYA BHASKARA REDDY): Sir, I beg to move:

"That a Joint Committee of the Houses to be called the Joint Committee on Offices of Profit be constituted consisting of fifteen members, ten from this House and five from the Rajya Sabha, who shall be elected from

amongst the members of each House in accordance with the system of proportional representation by means of single transferable vote:

That the functions of the Joint Committee shall be—

- (i) to examine the composition and character of all existing "committees" (other than those examined by the Joint Committee to which the Parliament (Prevention of Disqualification) Bill, 1957 was referred) and all "committees" that may hereafter be constituted, membership of which may disqualify a person for being chosen as, and for being, a member of either House of Parliament under article 102 of the Constitution;
- (ii) to recommend in relation to the "committees" examined by it what offices should disqualify and what offices should not disqualify;
- (iii) to scrutinise from time to time the Schedule to the Parliament (Prevention of Disqualification) Act, 1959, and to recommend any amendments in the said Schedule, whether by way of addition, omission or otherwise;

That the Joint Committee shall, from time to time, report to both Houses of Parliament in respect of all or any of the aforesaid matters:

That the members of the Joint Committee shall hold office for the duration of the present Lok Sabha:

That in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Committee:

That in other respects, the Rules of Procedure of this House relat-

[Sh. K. Vijaya Bhaskara Reddy]

ing to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

That this House recommends to the Rajya Sabha that the Rajya Sabha do join in the said Joint Committee and to communicate to this House the names of members to be appointed by the Rajya Sabha to the Joint Committee."

MR. CHAIRMAN : The question is:

"That a Joint Committee of the Houses to be called the Joint Committee on Offices of Profit be constituted consisting of fifteen members, ten from this House and five from the Rajya Sabha, who shall be elected from amongst the members of each House in accordance with the system of proportional representation by means of single transferable vote:

That the functions of the Joint Committee shall be—

(i) to examine the composition and character of all existing "committees" (other than those examined by the Joint Committee to which the Parliament (Prevention of Disqualification) Bill, 1957 was referred and all "committees" that may hereafter be constituted, membership of which may disqualify a person for being chosen as, and for being, a member of either House of Parliament under article 102 of the Constitution;

(ii) to recommend in relation to the "committees" examined by

it what offices should disqualify and what offices should not disqualify;

(iii) to scrutinise from time to time the Schedule to the Parliament (Prevention of Disqualification) Act, 1959, and to recommend any amendments in the said Schedule, whether by way of addition, omission or otherwise;

That the Joint Committee shall, from time to time, report to both Houses of Parliament in respect of all or any of the aforesaid matters:

That the members of the Joint Committee shall hold office for the duration of the present Lok Sabha;

That in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Committee;

That in other respects, the Rules of Procedure of this House relating to Parliamentary Committees will apply with such variations and modification as the Speaker may make; and

That this House recommends to the Rajya Sabha that the Rajya Sabha do join in the said Joint Committee and to communicate to this House the names of members to be appointed by the Rajya Sabha to the Joint Committee."

The motion was adopted.